

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SPI FINANCE AND INVESTMENTS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	SPI FINANCE AND INVESTMENTS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	04.02.2020
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies, Tamilnadu, Chennai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65990TN2020PTC134234
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	No 3, First Floor, Second Street Subba Rao Avenue College Road Chennai -600006, Tamilnadu
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05.02.2021
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: CHITRA PERINKULAM RAGAVAN Address: "Anurag", Old No 16, New No: 7: Appadurai Street, Teynampet, CHENNAI-600018, Tamilnadu Email Id: chitraprc@yahoo.com Mobile No: +919841080995 Registration No: IBBI/IPA-002/IP-N00720/2019-20/12558
8	LAST DATE FOR SUBMISSION OF CLAIMS	07.03.2021

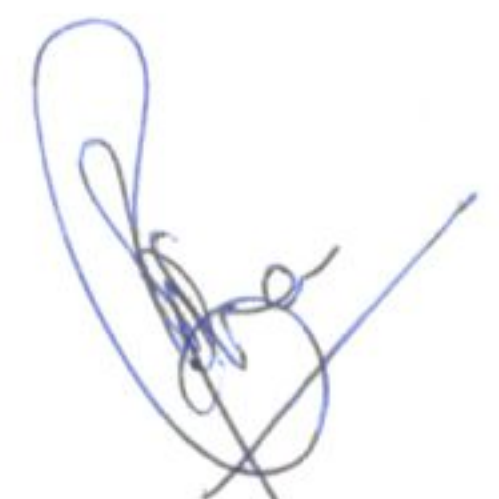
Notice is hereby given that the SPI FINANCE AND INVESTMENTS PRIVATE LIMITED has commenced voluntary liquidation on 05.02.2021.

The stakeholders of SPI FINANCE AND INVESTMENTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 07.03.2021, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.02.2021
Place: Chennai


CHITRA PERINKULAM RAGAVAN
Voluntary Liquidator
No. IBBI/IPA-002/IP-N00720/2019-20/12558